

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

PRESENT: SHRI KHETRABASI BISWAL – MEMBER (JUDICIAL)

: SHRI SATYA RANJAN PRASAD – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.07.2024 AT 10:30 A.M.

| TC/CP. Nos. | CA/IA No. | Section / Rule | Name of Parties |
|---------------------------|-------------------|--|--|
| TCP(IB)/28/7/AMR/ 2019 | Under Liquidation | 7 of IBC | Axis Bank Ltd Vs Sembmarine Kakinada Ltd |
| | IA(IBC)/286/2023 | Sec. 60(5) of IBC, r/w Rule 11 NCLT Rules 2016 | Anton Engineering Vs. M/s. Sembmarine Kakinada Limited & Mr. Vedagiri Venkata Krishnamurthy, Liquidator |
| | IA(IBC)/253/2023 | 42 of IBC, 2016 | The Customs Departments Vs. Sri Vedagiri Venkata Krishnamurthy, Liquidator of Sembmarine Kakinada Limited |
| | IA(IBC)/261/2023 | 60(5) of IBC, 2016 | Mr. Vedagiri Venkata Kriushnamaurthy, Liquidator of Sembmarine Kakinada Ltd Vs. The Deputy Commissioner of Customs |
| | IA(IBC)/281/2022 | U/s. 60(5) of IBC R/w. Rule 11 of NCLT Rules | vedagiri Venkata Krishnamurthy (Liquidator) Vs. Andhra Pradesh Maritime Board & Another (in the matter of M/s Sembmarine Kakinada Limited) |
| | IA(IBC)/50/2022 | 19(2) | Vedagiri Venkata Krishnamurthy (Liquidator) Vs. Krishna Kumar Nittal & 4 others (in the matter of M/s Sembmarine Kakinada Limited) |
| | IA(IBC)/51/2022 | 66(1) | Vedagiri Venkata Krishnamurthy (Liquidator) Vs. Krishna Kumar Nittal & 4 others (in the matter of M/s Sembmarine Kakinada Limited) |
| | IA(IBC)/6/2022 | 66(1) | Vedagiri Venkata Krishnamurthy (Liquidator) Vs. Krishna Kumar Nittal & 5 others (in the matter of M/s Sembmarine Kakinada Limited) |
| | IA(IBC)/21/2021 | 50 | resolution professional Vs Kakinada Sea Port Ltd |

ORDER

IA (IBC)/286/2023:

Present: None appears for the Applicant.

Mr. Pradeep Joy, Ld. Counsel for the Respondent.

No appearance for the Applicant. Ld. Counsel Mr. Pradeep Joy is present for the Liquidator. Matter adjourned to 02.08.2024.

IA (IBC)/253/2023:

Present: Ms. Santhi Chandra, Ld. Counsel for the Applicant.
Mr. Pradeep Joy, Ld. Counsel for the Respondent.

Both sides counsel present. This is a part heard matter. List before the regular bench on 02.08.2024.

IA (IBC)/261/2023:

Present: Mr. Pradeep Joy, Ld. Counsel for the Applicant.
Ms. Santhi Chandra, Ld. Counsel for the Respondent.

Both sides counsel present. This is a part heard matter. List before the regular bench on 02.08.2024.

IA (IBC)/281/2022:

Present: Mr. Pradeep Joy, Ld. Counsel for the Applicant.
Ms. Ramya, Ld. Proxy counsel for R2.

Ld. Counsel Mr. Pradeep Joy appears on behalf of the Applicant/Liquidator. No appearance for R1. R2 is represented by Ld. Proxy Counsel Ms. Ramya. Pleadings are complete. List for arguments before the regular bench on 02.08.2024.

IA (IBC)/50/2022:

Present: Mr. Pradeep Joy, Ld. Counsel for the Applicant.
Ms. Jyothi Singh, Ld. Counsel for R4.
Mr. M. Parameshwara Reddy, Ld. Proxy counsel for R1 & R3.

Ld. Counsel Mr. Pradeep Joy appears on behalf of the Liquidator. R1 and R3 are represented by Ld. Proxy counsel Mr. M. Parameshwara Reddy. Ld. Counsel Ms. Jyothi Singh is present for R4.

Ld. Counsel for the Liquidator submits that the sale of the Corporate Debtor as a going concern has already been completed and the sale certificate has also been

issued. In the stated scenario this application has become infructuous and therefore, he shall take instructions from his client for withdrawal of the same.

Submissions noted.

List the matter for further consideration on 02.08.2024.

IA (IBC)/51/2022:

Present: Mr. Pradeep Joy, Ld. Counsel for the Applicant.

Mr. M. Parameshwara Reddy, Ld. Proxy counsel for R1, R2 & R5.

Ms. Jyothi Singh, Ld. Counsel for R4.

Ld. Counsel Mr. Pradeep Joy appears on behalf of the Liquidator. R1, R2 and R5 are represented by Ld. Counsel Mr. M. Parameshwara Reddy. Ld. Counsel Ms. Jyothi Singh is present for R4. There is no representation for R3.

Ld. Counsel for the Liquidator brings to notice that the sale of the Corporate Debtor as a going concern has already been completed and sale certificate has been issued. Therefore, in the stated scenario there is a need to substitute the Applicant/Liquidator by the representatives of lenders and for the purpose they are in the process of filing substitution petition. Submissions noted.

List the matter for further consideration on 02.08.2024.

IA (IBC)/6/2022:

Present: Mr. Pradeep Joy, Ld. Counsel for the Applicant.

Mr. M. Parameshwara Reddy, Ld. Proxy counsel for R1, R3, R4 & R6.

Ms. Jyothi Singh, Ld. Counsel for R2.

Ld. Counsel Mr. Pradeep Joy appears on behalf of the Liquidator. R1, R3, R4 and R6 are represented by Ld. Counsel Mr. M. Parameshwara Reddy. Ld. Counsel Ms. Jyothi Singh is present for R2. There is no representation for R5.

Ld. Counsel for the Liquidator brings to notice that the sale of the Corporate Debtor as a going concern has already been completed and sale certificate has also been issued. Therefore, in the stated scenario there is a need to substitute the

Applicant/Liquidator by the representatives of lenders and for the purpose they are in the process of filing substitution petition. Submissions noted.

List the matter for further consideration on 02.08.2024.

IA (IBC)/21/2021:

Present: Mr. Pradeep Joy, Ld. Counsel for the Applicant.

Ms. Sree Ramya, Ld. Proxy counsel for the Respondent.

Both sides counsel present. Pleadings are complete. List for arguments before the regular bench on 02.08.2024.

Sd/-

**SATYA RANJAN PRASAD
MEMBER (TECHNICAL)**

Sd/-

**KHETRABASI BISWAL
MEMBER (JUDICIAL)**

Mohan